

Annexure 2
ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED - FERNHILL PROJECT GURGAON (UNDER CIRP)
LIST OF CREDITORS BASIS CLAIMS RECEIVED UPTO 13.04.2023
LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORMKEN AND GOVERNMENT DUES)

S.No	Claim Ref. No.	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	4978	Shri Balaji Buildmate Pvt. Ltd.	12/21/2022	34132727	1	-	0	34132726	Records awaited from company
2	4966	Jaspreet constructions	12/20/2022	90849	62428	-	28421	0	Only part of claim related to APIL
3	3811	V & K ENTERPRISES	1/12/2022	919392	0	-	919392	0	Claim does not relate to project Fernhill
4	3430	Shri Krishna Enterprises	1/12/2022	4630424	1	-	0	4630423	Claim not matching with company records
5	3259	VASUDEV ENTERPRISES	1/12/2022	1710545	1710545	-	0	0	
6	3256	M/s. SHREE KRISHNA ENTERPRISES	1/12/2022	3781054	1	-	0	3781053	Documents asked on mail
7	2737	Sobti Contracts	1/12/2022	21183098	0	-	21183098	0	Claim does not relate to project Fernhill
8	6011	M. L. PURI & COMPANY	6/2/2023	4102678	18562	-	0	4084116	Documents asked on mail
9	OP0001	COLLIERS INTERNATIONAL (INDIA) PROPERTY SERVICES PVT.LTD	1/12/2022	1170820	1	-	0	1170819	Records not available as Work order was issued by Samyak Projects Private Ltd
10	OP0002	Piyare Lal Hari Singh Builders (P) Ltd	11/28/2022	26680013	1	-	0	26680012	Claim not matching with company records
11	6172	ALDOWIN INDUSTRIES PVT LTD	23/02/2023	10,558,915	1	-	0	10558914	Records awaited from company
12	6255	AUSIYA VENTURE	25/03/2023	4000927	1	-	0	4000926	Records awaited from company
		Total		112961442	1791542	0	22130911	89038989	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the
3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such
4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification


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